

2. Definitions.- In this Act, unless the context otherwise requires, -

- (a) "Speaker" means the Speaker of the Legislative Assembly of the National Capital Territory of Delhi;
- (b) "Deputy Speaker" means the Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi;
- (c) All words and expressions used and not defined herein but defined in the Ministers of Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 shall have the meanings respectively assigned to them in that Act.

3. Salaries and Allowances of the Speaker and Deputy Speaker.-

- (1) The Speaker and the Deputy Speaker shall be entitled to receive a salary, Constituency Allowance, and Daily Allowance at the same rates as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.
- (2) The Speaker and the Deputy Speaker shall be entitled to receive Sumptuary allowance at the same rate as is admissible to a Minister under the Ministers of the

Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.

- (3) The Speaker and the Deputy Speaker shall also be paid such conveyance allowances, travelling allowances and daily allowance for tour outside Delhi and shall be entitled to such amenities regarding residence or compensatory allowance in lieu thereof and use of motor car as are admissible to a Minister under the Ministry of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.

4. Medical Facilities.- The Speaker and the Deputy Speaker and members of their families shall be entitled to free of charge accommodation in hospitals maintained by the Government and also to medical treatment in accordance with the Medical Attendance Rules, as amended from time to time, as applicable to Group 'A' officers of the highest grade of the Government.

5. Telephone Facilities.- The Speaker and the Deputy Speaker shall be entitled to two telephones each at the office and the residence with STD facilities in the telephones at the office and one out of two telephones at the residence and to full reimbursement on telephone charges for the office telephones and on call charges

upto 50,000 local calls per year (including charges on STD calls covering both the telephones) at the residence.

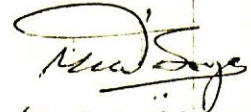
6. Travelling Facilities.- The Speaker and the Deputy Speaker shall be entitled to re-imbusement of the expenditure incurred on the travelling facilities as admissible to the Members of the Legislative Assembly under Section 7 of the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994.

7. Speaker and Deputy Speaker not to draw salary as Members.- The Speaker and the Deputy Speaker shall not be entitled to receive any sum by way of salary or allowances in respect of their membership of the Assembly except what is specifically provided for by and under this Act.

8. Notification respecting appointment of Speaker, etc. to be conclusive evidence.- The date on which any person became, or ceased to be a Speaker or the Deputy Speaker shall be published in the official Gazette and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, the Speaker or the Deputy Speaker, as the case may be, on that date for the purpose of this Act.

9. Repeal.- The Speaker and the Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Order, 1993 shall

cease to have effect as, from the date of the
enforcement of this Act.



(R.T.L.D' SOUZA)

UNDER SECRETARY (LEGISLATIVE AFFAIRS)

(As passed by the Legislative Assembly of the
National Capital Territory of Delhi on the 25th
August, 1994)

9
1994

Bill No.19 of 1994.

THE SPEAKER AND DEPUTY SPEAKER OF THE LEGISLATIVE
ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF
DELHI (SALARIES AND ALLOWANCES) BILL, 1994

A

BILL

to provide for the salaries and allowances of Speaker
and Deputy Speaker of Legislative Assembly of the
National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of
the National Capital Territory of Delhi in the Forty-
fifth Year of the Republic of India as follows:-

1. Short Title and Commencement.- (1) This Act may
be called the Speaker and Deputy Speaker of the
Legislative Assembly of the National Capital Territory
of Delhi (Salaries and Allowances) Act, 1994.

(2) It shall come into force on such date as
the Lt.Governor may, by notification in the official
Gazette, appoint.

2. Definitions.- In this Act, unless the context otherwise requires, -

- (a) "Speaker" means the Speaker of the Legislative Assembly of the National Capital Territory of Delhi;
- (b) "Deputy Speaker" means the Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi;
- (c) All words and expressions used and not defined herein but defined in the Ministers of Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 shall have the meanings respectively assigned to them in that Act.

3. Salaries and Allowances of the Speaker and Deputy Speaker.-

- (1) The Speaker and the Deputy Speaker shall be entitled to receive a salary, Constituency Allowance, and Daily Allowance at the same rates as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.
- (2) The Speaker and the Deputy Speaker shall be entitled to receive Sumptuary allowance at the same rate as is admissible to a Minister under the Ministers of the

Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.

- (3) The Speaker and the Deputy Speaker shall also be paid such conveyance allowances, travelling allowances and daily allowances for tour outside Delhi and shall be entitled to such amenities regarding residence or compensatory allowance in lieu thereof and use of motor car as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.

4. Medical Facilities.- The Speaker and the Deputy Speaker and members of their families shall be entitled to free of charge accommodation in hospitals maintained by the Government and also to medical treatment in accordance with the Medical Attendance Rules, as amended from time to time, as applicable to Group 'A' officers of the highest grade of the Government.

5. Telephone Facilities.- The Speaker and the Deputy Speaker shall be entitled to two telephones each at the office and the residence with STD facilities in the telephones at the office and one out of two telephones at the residence and to full re-imburement on telephone charges for the office telephones and on call charges

upto 50,000 local calls per year (including charges on STD calls covering both the telephones) at the residence.

6. Travelling Facilities.- The Speaker and the Deputy Speaker shall be entitled to re-imbusement of the expenditure incurred on the travelling facilities as admissible to the Members of the Legislative Assembly under Section 7 of the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994.

7. Speaker and Deputy Speaker not to draw salary as Members.- The Speaker and the Deputy Speaker shall not be entitled to receive any sum by way of salary or allowances in respect of their membership of the Assembly except what is specifically provided for by and under this Act.

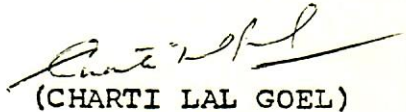
8. Notification respecting appointment of Speaker, etc. to be conclusive evidence.- The date on which any person became, or ceased to be a Speaker or the Deputy Speaker shall be published in the official Gazette and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, the Speaker or the Deputy Speaker, as the case may be, on that date for the purpose of this Act.

9. Repeal.- The Speaker and the Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Order, 1993 shall

cease to have effect as from the date of the enforcement of this Act.

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 25th August, 1994.

Delhi



(CHARTI LAL GOEL)

SPEAKER

LEGISLATIVE ASSEMBLY OF THE
NATIONAL CAPITAL TERRITORY OF DELHI

Dated the 30th August, 1994

I reserve the Bill for

consideration of the President.



(P.K.DAVE)

LT.GOVERNOR OF THE
NATIONAL CAPITAL TERRITORY OF DELHI

Delhi

Dated the 5.09. 1994

I assent to this Bill



Shanker Dayal Sharma
PRESIDENT OF INDIA

Dated.....15.12.95.....

No. F.13(3)96-L.A.—The following Act of Legislative Assembly received the assent of the President of India on 7th March, 1996 and is hereby published for general information.

THE SPEAKER AND DEPUTY SPEAKER OF THE LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI (SALARIES & ALLOWANCES) (AMENDMENT) ACT, 1995

(DELHI ACT NO. 3 OF 1996)

Dated 14th March, 1996

AN

ACT

Further to amend 'The Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) Act, 1994'.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty Sixth Year of the Republic of India as follows :—

1. Short Title and Commencement.—(1) This Act may be called 'The Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Act, 1995'.

(2) It shall come into force on such date as the Lt. Governor may, by notification in the official Gazette appoint.

2. Omission of Section 6.—In the Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) Act, 1994 (Delhi Act 7 of 1995), section 6 shall be omitted.

श. एन 13 (4) 96-एन.ए.—राष्ट्रपति का दिनांक 7 मार्च, 1996 को पाने प्रमुचति के पत्रगत विचार तथा द्वारा पारित निम्न-लिखित अधिनियम जन हाथारण के नुबतार प्रकाशित किया जा रहा है :—

राष्ट्रीय राजधानी क्षेत्र दिल्ली के विधान सभा के सदस्यों के वेतन एवं भत्ते (संशोधन) अधिनियम 1995.

दिल्ली अधिनियम संख्या 4, 1996

(दिल्ली राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित) अधिनियम

यह भारत गणराज्य के विधानसभे वर्ष में दिल्ली विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाएगा :—

1. संक्षिप्त शीर्षक एवं शरारत :—(1) यह अधिनियम राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के सदस्यों के (वेतन एवं भत्ते) (संशोधन) अधिनियम, 1995 कहलाएगा।

(2) यह उपरोक्त काल द्वारा सरकारों राजपत्र में जारी करने की लिए से प्रवृत्त (न/ए) होगा।

2. धारा 4 का संशोधन :—राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के सदस्यों के (वेतन एवं भत्ते) अधिनियम, 1994 (1995) का दिल्ली अधिनियम) (पहले बार में मुख्य अधिनियम के रूप में उल्लिखित) को धारा 3 की उपधारा (3) की हटाया जाएगा।

3. धारा 6 का संशोधन :—मुख्य अधिनियम में धारा 6 में उप धारा (1) में, शब्द (4) के लिए निम्नलिखित शब्दावली में लिए जायेंगे : धर्मात् 2:—

"(4)" सरकारों सागर पर प्रतिमाह अधिनियम 200 संशुद्ध रूप बार के लिए संशुद्ध।

वर्तते कि केन्द्र सरकार अनुचित धोर पराप्त कारणों से अनारम्भक कर्तों के पर्याप्त निष्ठा की भावसे ये एक शब्द के उपयोगों में छूट प्रदान कर सकती है।

No. F.13(4)96-L.A.—The following Act of Legislative Assembly received the assent of the President of India on 7th March, 1996 and is hereby published for general information.

THE MINISTERS OF THE GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI (SALARIES AND ALLOWANCES) (AMENDMENT) Act 1995.

(Delhi Act No. 4 of 1996)

(Dated, the 14th March, 1996)

AN

ACT,

Further to amend 'The Ministers of the Government of the National, Capital Territory of Delhi (Salaries & Allowances) Act, 1994'.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty Sixth Year of the Republic of India as follows :—

1. Short Title and Commencement.—(1) This Act may be called 'The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Act, 1995'.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Amendment of Section 3.—In 'The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) Act, 1994 (Delhi Act 8 of 1995)' (hereinafter referred to as "the principal Act"), in section 3, sub-section (3) shall be omitted.

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र Delhi Gazette

एस.जी.-डी.एल.-अ.-10032023-244259
SG-DL-E-10032023-244259असाधारण
EXTRAORDINARYप्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 76]	दिल्ली, शुक्रवार, मार्च 10, 2023/ फाल्गुन 19, 1944	[रा.रा.क्षे.दि. सं. 516
No. 76]	DELHI, FRIDAY, MARCH 10, 2023/ PHALGUNA 19, 1944	[N. C. T. D. No. 516

भाग IV
PART IVराष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 9 मार्च, 2023

सं. फा. 14(69)/एलए-२०२०/dsadvic/131-139.—भारत के राष्ट्रपति द्वारा दिनांक 14 फरवरी, 2023 को मिली सहमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा का निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ प्रकाशित किया जाता है:—

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में अध्यक्ष एवं उपाध्यक्ष के (वेतन तथा भत्ते) (संशोधन) अधिनियम, २०२३
(२०२३ का दिल्ली अधिनियम ०६)

4 जुलाई 2022 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[9th March, 2023]

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में अध्यक्ष एवं उपाध्यक्ष के (वेतन तथा भत्ते) अधिनियम, 1994 में पुनः संशोधन करने के लिए। भारत गणराज्य के तिहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. संक्षिप्त शीर्षक एवं प्रारंभ — (1) इस अधिनियम को राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में अध्यक्ष एवं उपाध्यक्ष के (वेतन तथा भत्ते) (संशोधन) अधिनियम, 2023 कहा जायेगा ।

(2) यह उप-राज्यपाल द्वारा शासकीय राजपत्र में अधिसूचना द्वारा यथानियत तिथि से प्रवृत्त होगा।

2. धारा 3 का संशोधन :- राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा में अध्यक्ष एवं उपाध्यक्ष के (वेतन तथा भत्ते) अधिनियम, 1994 (1995 का दिल्ली अधिनियम 7) (इसके पश्चात "मूल अधिनियम" के रूप में संदर्भित) की धारा 3 के लिए निम्नलिखित धारा को प्रतिस्थापित किया जाएगा; अर्थात्-

“(3) अध्यक्ष एवं उपाध्यक्ष ऐसे वेतन, भत्ते तथा अन्य पात्रताओं को प्राप्त करने के पात्र होंगे जैसा कि राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन तथा भत्ते) अधिनियम, 1994 के अंतर्गत किसी मंत्री को ग्राह्य है। ”

3. धारा 4 तथा धारा 5 का लोप और धारा 7, एवं धारा 8 का पुनःक्रमांकन – मूल अधिनियम में धारा 4, धारा 5 तथा धारा 6 का लोप किया जाएगा और धारा 7, धारा 8 एवं धारा 9 का पुनःक्रमांकन किया जाएगा जैसा कि क्रमशः धारा 4, धारा 5 तथा धारा 6 में किया गया है।

भरत पाराशर, प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 9th March, 2023

F.14/(69)/LA-2020/dsadvic/131-139.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 14th February, 2023 and is hereby published for general information:-

“THE SPEAKER AND DEPUTY SPEAKER OF THE LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI (SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2023”

(DELHI ACT NO. 06 OF 2023)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 4th July, 2022).

[9th March 2023]

An Act to further to amend the Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventy-third year of the Republic of India as follows:-

1. **Short title, and commencement.**- (1) This Act may be called the Speaker and Deputy Speaker of the Legislative Assembly National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2023.

(2) It shall come into force on such date as the Lieutenant, Governor may, by notification in the official Gazette, appoint.

2. **Amendment of section 3.** – In the Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 7 of 1995) (hereinafter referred to as the principal Act), for section 3, the following section shall be substituted, namely:-

“(3) *The Speaker and Deputy Speaker shall be entitled to receive a salary, allowances, and such other entitlements as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.*”.

3. **Omission of section 4 and section 5 and re-numbering of section 7 and section 8.** – In the principal Act, section 4, section 5 and section 6 shall be omitted, and section 7, section 8 and section 9 shall be re-numbered as section 4, section 5 and section 6, respectively.

BHARAT PARASHAR, Principal Secy. (Law, Justice & Legislative Affairs)

भारत सरकार
GOVERNMENT OF INDIA



दिल्ली राजपत्र Delhi Gazette

एस.जी.-डी.एल.-अ.-11032023-244274
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असाधारण
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PUBLISHED BY AUTHORITY

सं. 81]	दिल्ली, शुक्रवार, मार्च 10, 2023/फाल्गुन 19, 1944	[रा.रा.रा.क्षे.दि. सं. 521
No. 81]	DELHI, FRIDAY, MARCH 10, 2023/PHALGUNA 19, 1944	[N. C. T. D. No. 521

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 9 मार्च, 2023

सं. फा 14(69)/एलए-२०२०/dsadvise/176-184.—राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में अध्यक्ष एवं उपाध्यक्ष के (वेतन तथा भत्ते) (संशोधन) अधिनियम, २०२३ (२०२३ का दिल्ली अधिनियम ०६) की धारा 1 की उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, 14 फरवरी, 2023 उक्त अधिनियम को प्रवृत्त होने की तिथि निश्चित करते हैं ।

दिल्ली राष्ट्रीय राजधानी के उपराज्यपाल
के आदेश से और उनके नाम पर,

भरत पाराशर, प्रधान सचिव

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS**NOTIFICATION**

Delhi, the 9th March, 2023

No. F. 14(69)/LA-2020/dsadvicel176-184.—In exercise of the powers conferred by the sub-section (2) of section 1 of the Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2023 (Act No. 6 of 2023), the Lieutenant Governor of the National Capital Territory of Delhi hereby, appoints the 14th February, 2023 as the date on which the aforesaid Act shall come into force.

By Order and in the Name of the Lieutenant Governor
of the National Capital Territory of Delhi,
BHARAT PARASHAR, Principal Secy.